

order to minimise the delays. Technical facilities at the New International Terminal Complex at Bombay airport are being augmented. At Delhi airport, an engineering Sub-Base is being set up in order to tackle major rectifications so as to reduce technical delays.

(b) Passengers are served refreshments/meals keeping in view the extent of delay and Hotel accommodation is provided in case of major delays. Passengers are also given choice of transfer to other Carriers.

Modification of runway of Coimbatore Airport

4335. SHRI ERA MOHAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to refer to the reply given to Unstarred Question No. 2466 on 6th March, 1981 regarding operation of Boeing service from and to Coimbatore and state:

(a) whether any progress has been made about modifying the runway in Coimbatore airport for the landing of Boeing Aircraft; and

(b) if not, the reasons for the delay?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) and (b). The Government of Tamil Nadu has been approached for acquisition of land for the extension of runway at Coimbatore airport.

Income-tax raids on arrack blending and Bottling units in Tamil Nadu

4336. SHRI ERA MOHAN: Will the Minister of FINANCE be pleased to state:

(a) whether the Income Tax Department has conducted raids on 10 arrack blending and bottling units in Tamil Nadu during the second week of February, 1982;

(b) whether similar raids have been conducted on the "Karala

Barons" who seem to have trade connection with the above ten arrack blending and bottling units; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) to (c). The Income-tax Department carried out searches on 5th and 6th February, 1982 of the factories and residences in Tamil Nadu of the 10 licensees who were given licenses by Government of Tamil Nadu for manufacture and supply of arrack to the wholesalers. During these searches, *prima facie* unaccounted cash of rupees one lakh and lot of incriminating documents were seized. In Kerala, a bank-locker in Cochin in the name of a partner (and his wife jointly) of one of the licensee-firm was sealed under section 132(1) of the Income-tax Act and kept under prohibitory order. Further investigations have been undertaken for taking appropriate action under the law.

बिहार में राष्ट्रीयकृत बैंकों के पास विचाराधीन ऋण आवेदन पत्र

4337. श्री रामावतार शास्त्री : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पटना से प्रकाशित दिनांक 14 फरवरी, 1982 के "इंडियन नेशन" के अंक में बिहार के मुख्य मंत्री का यह वक्तव्य कि बिहार में राष्ट्रीयकृत बैंकों के पास 90 हजार ऋण के आवेदन पत्र विचाराधीन पड़े हैं; सच है ;

(ख) यदि हां, तो उनका जिला-वार ब्यौरा क्या है ;

(ग) इन आवेदन पत्रों के विचाराधीन पड़े रहने के क्या कारण हैं और ये कितनी अवधि से विचाराधीन पड़े हैं;

(घ) इस सम्बन्ध में सरकार का क्या कार्यवाही करने का विचार है; और

(ङ) अन्य राज्यों में ऋण आवेदन-पत्रों के विचाराधीन पड़े रहने की क्या स्थिति है ?

वित्त मंत्रालय में उपमन्त्री (श्री जनार्दन पुजारी) : (क) से (ङ), हालांकि नई सूचना प्रणाली के अन्तर्गत अब प्राथमिकता प्राप्त क्षेत्र के आवेदन पत्रों की प्राप्ति और निपटान के सम्बन्ध में सूचना इकट्ठा करने तथा उसे सारणीबद्ध करने की व्यवस्था की गई है, पर इस प्रणाली में अभी स्थिरता नहीं आई है। इसलिए सरकारी क्षेत्र के बैंकों के पास अनिर्णीत पड़े ऋण आवेदन पत्रों का जायजा लेना सम्भव नहीं है। परन्तु विलम्ब को कम करने के लिए सरकारी तथा गैर-सरकारी दोनों क्षेत्रों के बैंकों को ये अनुदेश जारी किए गए हैं कि वे 10,000 रुपये और उससे कम के ऋणों के आवेदन पत्रों को 3 से 4 सप्ताहों की अवधि के अन्दर और 10,000 रुपये से अधिक के ऋणों के आवेदन पत्रों की 3 महीने की अवधि के अन्दर निपटा दें। बैंकों को यह सलाह भी दी गई है कि वे एकीकृत ग्रामीण विकास कार्यक्रम के अर्तगत प्राप्त आवेदन पत्रों को लगभग एक पखवाड़े के अन्दर निपटा दें और उनके बारे में प्रखण्ड विकास अधिकारियों को भी सूचित कर दें। राज्य सरकारों को भी सलाह दी गई है कि वे इस बात की सुनिश्चित व्यवस्था करें कि उनके एजेंसियां आवेदन पत्रों को इकट्ठा न करके वर्ष भर नियमित रूप से भेजती रहें।

Import of Foreign Make Trainer Aircraft/Gliders

4338. SHRI RAMAVATAR SHASTRI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Government had taken a decision to import foreign-make trainer aircraft and trainer gliders in India for the purpose of imparting training;

(b) is it a fact that some flying clubs/flying institutions or gliding clubs/gliding institutions have been permitted by the D.G.C.A. Delhi to import trainer aircraft or trainer gliders; and

(c) if so, the make, model and type of aircraft/gliders which had been selected by Government and also the names of flying institutions, gliding clubs/institutions in India which had been permitted by the D.G.C.A. to import and the exact numbers of aircraft and gliders that had been allowed to the individual flying clubs/institutions for the purpose of import?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) A foreign make aircraft (but not glider) has been selected for imparting training in the flying clubs/institutions.

(b) It is a fact that D.G.C.A. has recommended to the Government the import of trainer aircraft and one motorised glider by flying clubs/flying institutions.